

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

THURSDAY, THE TWENTY SECOND DAY OF AUGUST
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND**

THE HONOURABLE SRI JUSTICE J. SREENIVAS RAO

WRIT PETITION NO: 37212 OF 2014

Between:

L.Neelakanteswara Rao, S/o.Late L.Ramulu, Aged 57 years, Occ ; Retd. Employee,
R/o.KPHB Colony, Hyderabad.

.....PETITIONER

AND

1. Andhra Pradesh Power Generation Corporation Ltd., Rep.by its Managing Director, Vidyut Soudha, Somajiguda, Hyderabad.
2. Telangana Power Generation Corporation Ltd., Rep.by its Chairman and Managing Director, Vidyut Soudha, Somajiguda, Hyderabad.

.....RESPONDENTS

Petition Under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, order or direction more particularly one in the nature of writ of Mandamus declaring the action of the 1st Respondent in issuing the impugned Memo No.JS(P)/DS(E)/AS(E)/PO.A/29/2014, Dt.30- 07-2014 as illegal, arbitrary and irrational and set aside the same and further direct the 1st and 2nd Respondents to allocate the Petitioner to the 1st Respondent.

I.A.NO:1 OF 2014 (WPMP.NO:46587 OF 2014)

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to grant interim direction . directing the respondents 1 & 2 to provisionally allocate

the Petitioner to the 1st respondent by considering his representation dt.26.7.2014, pending disposal of the main writ petition.

I.A.NO:1 OF 2015(WVMP. NO: 961 OF 2015)

Between

Andhra Pradesh Power Generation Corporation Ltd., Rep.by its Managing Director,
Vidyut Soudha, Somajiguda, Hyderabad.

....PETITIONER/1st RESPONDENT

AND

1. L.Neelakanteswara Rao, S/o.Late L.Ramulu, Aged 57 years, Occ ; Retd. Employee, R/o.KPHB Colony, Hyderabad.

.....1st RESPONDENT/PETITIONER

2. Telangana Power Generation Corporation Ltd., Rep.by its Chairman and Managing Director, Vidyut Soudha, Somajiguda, Hyderabad.

....RESPONDENT/RESPONDENTS

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to vacate the interim order dated 10.12.2014 passed in WPMP No.46587 of 2014 in the above writ petition.

**Counsel for the Petitioner : SRI K.KIRAN KUMAR, ADVOCATE FOR
SRI N.ASHWANI KUMAR**

Counsel for the Respondents : SRI RAMAKRISHNA PATIVADA

The Court made the following ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO

WRIT PETITION No.37212 of 2014

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. K. Kiran Kumar, learned counsel represents Mr. N. Ashwani Kumar, learned counsel for the petitioner.

In this writ petition, the petitioner has assailed the validity of Memo dated 30.07.2014 by which his services were provisionally allocated to Telangana Power Generation Corporation Limited (TGenco).

Admittedly, the petitioner has attained the age of superannuation during the pendency of the writ petition and the final allocation has been passed. Therefore, the cause in the writ petition does not survive for consideration.

Accordingly, the writ petition is dismissed as infructuous.

Miscellaneous petitions, pending if any, stand closed. There shall be no order as to costs.

Sd/- MOHD. ISMAIL
ASSISTANT REGISTRAR
SECTION OFFICER

//TRUE COPY//

To

1. One CC to SRI N.ASHWANI KUMAR, Advocate [OPUC]
2. One CC to SRI RAMAKRISHNA PATIVADA, Advocate [OPUC]
3. Two CD Copies

SA

MP

HIGH COURT

DATED:22/08/2024



ORDER

WP.No.37212 of 2014

DISMISSING THE W.P

AS INFRUCTUOUS WITHOUT COSTS.

5 copies
Fr
27/9/24